

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 657 of 2020**

**IN THE MATTER OF:**

**Punjab National Bank**

**...Appellant**

**Versus**

**Supriyo Kumar Chaudhuri & Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Dhruv Mehta, Senior Advocate with  
Mr. Avinash Mohapatra, Advocate**

**For Respondents :**

**Ms. Swati Dalmia and Mr. Yash Tandon, Advocates  
for R-1  
Mr. Ramji Srinivasan, Senior Advocate with  
Mr. Shikhar Singh and Mr. Aman Singhania,  
Advocates for R-2 (SBI)**

**O R D E R**

**(Through Virtual Mode)**

**31.07.2020** Let notice be issued upon Respondents. Appellant to provide mobile Nos./ *e-mail* address of Respondents. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within five days.

At this stage, Ms. Swati Dalmia, Advocate waives and accepts notice on behalf of Respondent No. 1. Mr. Shikhar Singh, Advocate waives and accepts notice on behalf of Respondent No. 2. No further notice be need be issued upon these Respondents. Respondents are allowed to file reply-affidavit(s) within two weeks. Rejoinder, if any, may be filed within a week. Parties may also file their written submissions, not exceeding three pages, along with their pleadings.

List the matter 'for Admission (After Notice)' on **3<sup>rd</sup> September, 2020.**

Till the next date of hearing, status quo shall be maintained

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[ Justice Anant Bijay Singh ]  
Member (Judicial)**

**[ V.P. Singh ]  
Member (Technical)**

/ns/gc/

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